

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 320/2020  
State Vs. Rajesh Singh Lamba S/o. Late Sh. Harpal Singh  
FIR No. 486/2013  
PS Tilak Nagar  
U/s. 302/201/120B/34 IPC & Section 25/27/54/59 Arms Act.

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

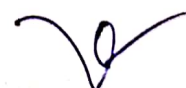
Sh. Vikas Padora, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9999145702 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

The applicant/accused Rajesh Singh Lamba is facing trial for murder of his real brother due to property dispute with him. In police

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*FIR No. 486/2013  
PS Tilak Nagar  
U/s. 302/201/120B/34 IPC  
& Section 25/27/54/59 Arms Act.*

verification, Smt. Joginder Kaur, mother of applicant/accused has given the statement that she and her family members face continued threat of life from the accused.

Similarly, real sister of applicant/accused and wife of victim/deceased Jitender Lamba have given the statement that they facing threat to their lives from the accused.


As per record, the above mentioned persons reside at the same address as that of the accused.

In view of the nature of the case and continued threat perception to the family members of the victim, I do not find it safe to enlarge accused Rajesh Singh Lamba on interim bail. Hence, the present application for grant of bail is dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 422/2020

State Vs. Suresh

FIR No. 272/2015

PS Ranhola

U/s. 304/308/323/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for  
the applicant / accused.

Report received from the Central Jail No.01, Tihar, regarding  
satisfactory conduct of the accused during his custody in jail.

**Issue notice to SHO PS Ranhola to report about threat  
perception to victim/witnesses from the accused and regarding his  
previous involvement.**

Put up for consideration on 15/06/2020.



**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS**

**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Dev Sati W/o. Sh. Raj Kishore  
FIR No. 559/2016  
PS Ranhola  
U/s. 302/304B/498A/201/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vikram Singh, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Dev Sati for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Ranhola.

Report received from the Central Jail No.06, Tihar, regarding satisfactory conduct of the accused during her custody in jail.

The accused has been in J/c since the year 2016.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

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*FIR No. 559/2016*

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*PS Ranhola*

*U/s. 302/304B/498A/201/34 IPC*

Accused Devi Sati is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 322/2020  
State Vs. Tejpal @ Bhure S/o. Sh. Shyam Lal  
FIR No. 382/2015  
PS Nihal Vihar  
U/s. 302/397/411/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Inspector Mahabir Singh, SHO PS Nihal Vihar is present and files the report.

Sh. Jitender Kumar, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9350741227 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX as Ld. Counsel for applicant/accused has not furnished his e-mail address. For this reason, video conferencing has been conducted through Whatsapp video call.

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*FIR No. 382/2015*  
*PS Nihal Vihar*  
*U/s. 302/397/411/34 IPC*

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nihal Vihar.

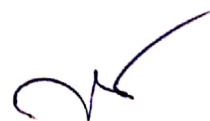
Report received from the Central Jail No.14, Mandoli Jail, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2015.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Tejpal @ Bhure is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.



*Contd..3..*

*FIR No. 382/2015*  
*PS Nihal Vihar*  
*U/s. 302/397/411/34 IPC*

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2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sonu @ Chironje Lal  
FIR No. 876/2017  
PS Ranhola  
U/s. 302/308/323/148 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rishabh Kumar, Sh. Akshay Shokeen, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9582099257 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



*Contd..2..*

*FIR No. 876/2017*  
*PS Ranhola*  
*U/s. 302/308/323/148 IPC*


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The case pertains to offence U/s.302/308/323/148 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for accused through Whatsapp for intimation.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Devaram  
FIR No. 646/2014  
PS Mundka  
U/s. 302/411 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Devaram for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, Jail No. 03, Tihar Jail, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.




**Contd..2..**

State Vs Devaram  
FIR No. 646/2014  
PS Mundka  
U/s. 302/411 IPC

-2-

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/10.06.2020

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State Vs Devaram  
FIR No. 646/2014  
PS Mundka  
U/s. 302/404/411  
05.06.20



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jatin Sachdeva @ Vinay @ Preet  
FIR No. 1064/2015  
PS Punjabi Bagh  
U/s. 302/34 IPC & 25/27/54/29 Arms Act**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.  
SI Naveen from PS Punjabi Bagh present and files reply alongwith report regarding previous involvement.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jatin Sachdeva @ Vinay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

**State Vs Jatin Sachdeva @ Vinay @ Preet**  
**FIR No. 1064/2015**  
**PS Punjabi Bagh**  
**U/s. 302/34 IPC & 25/27/54/29 Arms Act**


-2-

As per trial court record, applicant/ accused Jatin Sachdeva @ Vinay @ Preet is involved in another case FIR 765/2015, u/s 457/380/34 IPC PS Punjabi Bagh.

Report from the concerned Jail Superintendent already received.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sandeep Kumar @ Sonu S/o Late Sh. Phool Chand  
FIR No. 104/2010  
PS Tilak Nagar  
U/s. 302 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sandeep Kumar @ Sonu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from Kashmiri Lal, ATO, PS Tilak Nagar alongwith report regarding no previous involvement in any other criminal case.



Contd..2..

**State Vs Sandeep Kumar @ Sonu S/o Late Sh. Phool Chand**  
**FIR No. 104/2010**  
**PS Tilak Nagar**  
**U/s. 302 IPC**

-2-

Report received from the concerned Superintendent, Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2010 for the offence punishable under Section 302 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Sandeep Kumar @ Sonu S/o Late Sh. Phool Chand** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..



**State Vs Sandeep Kumar @ Sonu S/o Late Sh. Phool Chand**  
**FIR No. 104/2010**  
**PS Tilak Nagar**  
**U/s. 302 IPC**


**-3-**

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Dharam Singh @ Billa  
FIR No. 331/2016  
PS Anand Parbat  
U/s.302 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Dharma Singh @ Billa for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Shiv Prakash, PS Anand Parbat alongwith report regarding no previous involvement in any other criminal case.



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State Vs Dharam Singh @ Billa  
FIR No. 331/2016  
PS Anand Parbat  
U/s.302 IPC

State Vs Dh  
FIR No. 3  
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However, as per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI

State Vs Rajender Kumar S/o Sohan Lal  
FIR No. 286/2016  
PS Rajouri Garden  
U/s. 302 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rajender Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report already received from SI Rajendra Dhaka, PS Rajouri Garden reporting that there is no previous involvement of applicant/accused in any other criminal case.



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**State Vs Rajender Kumar S/o Sohan Lal**  
**FIR No. 286/2016**  
**PS Rajouri Garden**  
**U/s. 302 IPC**

-2-

Report received from the Central Jail No. 04, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2016 for the offence punishable under Section 302 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Rajender Kumar S/o Sohan Lal** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30

Contd..3..

**State Vs Rajender Kumar S/o Sohan Lal**  
**FIR No. 286/2016**  
**PS Rajouri Garden**  
**U/s. 302 IPC**

**-3-**

days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 416/2020  
State Vs. Hari Kishan S/o. Sh. Chhaju Ram  
FIR No. 278/2016  
PS Punjabi Bagh  
U/s. 307 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for  
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Hari Kishan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Punjabi Bagh.



Contd..2..

*FIR No. 278/2016*  
*PS Punjabi Bagh*  
*U/s. 307 IPC*

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Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2016.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Hari Kishan is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.



*Contd..3..*




*FIR No. 278/2016*  
*PS Punjabi Bagh*  
*U/s. 307 IPC*

--3--

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 601/2020  
State Vs. Somveer S/o. Sh. Ram Swaroop  
FIR No. 7185/2020  
PS Mundka  
U/s. 379/411 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed **U/s. 437 CrPC in the Court of Ld. MM, West**, on behalf of applicant/accused Somveer for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



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*FIR No. 7185/2020*  
*PS Mundka*  
*U/s. 379/411 IPC*

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The case pertains to offence U/s. 379/411 IPC, and may better be dealt with by Ld. Duty MM.

The present application be put up for consideration before Ld. Duty MM, West, for 11/06/2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sabnam Begum W/o Mohd. Hasib  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Ld. Proxy counsel for applicant/accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sabnam Begum for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Police report received from SI Amit Rathee, PS Ranhola alongwith report regarding no previous involvement in any other criminal case.**



**Contd..2..**



State Vs Sabnam Begum W/o Mohd. Hasib  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC

-2-

Report received from the concerned Superintendent Central Jail No. 06, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 498A/304B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Sabnam Begum W/o Mohd. Hasib** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial

Contd..3..

State Vs Sabnam Begum W/o Mohd. Hasib  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC

-3-

Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/10.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Hasib S/o Mohd. Moti  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Ld. Proxy counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mohd. Hasib for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Amit Rathee, PS Ranhola alongwith report regarding no previous involvement in any other criminal case.

**Contd..2..**



State Vs Mohd. Hasib S/o Mohd. Moti  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC

-2-

Report received from the concerned Superintendent Central Jail No. 07, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 498A/304B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Mohd. Hasib S/o Mohd. Moti** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial

Contd..3..



**State Vs Mohd. Hasib S/o Mohd. Moti**  
**FIR No. 653/2015**  
**PS Ranhola**  
**U/s. 498A/304B/34 IPC**


**-3-**

Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Nafees S/o Mohd. Hasib  
FIR No. 653/2015  
PS Ranhola  
U/s. 498A/304B/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Ld. Proxy counsel for applicant/accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mohd. Nafees for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Police report received from SI Amit Rathee, PS Ranhola alongwith report regarding no previous involvement in any other criminal case.**



**Contd..2..**

**State Vs Mohd. Nafees S/o Mohd. Hasib**  
**FIR No. 653/2015**  
**PS Ranhola**  
**U/s. 498A/304B/34 IPC**

-2-

Report received from the concerned Superintendent Central Jail No. 07, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 498A/304B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Mohd. Nafees S/o Mohd. Hasib** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial

 Contd..3..

**State Vs Mohd. Nafees S/o Mohd. Hasib**  
**FIR No. 653/2015**  
**PS Ranhola**  
**U/s. 498A/304B/34 IPC**


**-3-**

Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chander Gupta @ Kalwa S/o Raju Rana  
FIR No. 767/2015  
PS Ranjeet Nagar  
U/s. 302/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA for applicant/accused.  
SI G R Meena from PS Ranjeet Nagar in person and files reply to the present bail application.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chander Gupta @ Kalwa for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

 Contd..2..

State Vs Chander Gupta @ Kalwa S/o Raju Rana  
FIR No. 767/2015  
PS Ranjeet Nagar  
U/s. 302/34 IPC

-2-

As per report filed by SI G R Meena, PS Ranjeet Nagar, there is no previous involvement in any other criminal case.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Chander Gupta @ Kalwa S/o Sh. Raju Rana** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



Contd..3..

State Vs Chander Gupta @ Kalwa S/o Raju Rana  
FIR No. 767/2015  
PS Ranjeet Nagar  
U/s. 302/34 IPC

-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 10.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Babita  
FIR No. 871/2014  
PS Uttam Nagar  
U/s. 302/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**Sh. R R Jha, Ld. Amicus Curiae for applicant/accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Babita for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Issue notice to the IO/SHO, PS Punjabi Bagh to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

**Contd..2..**



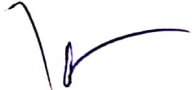
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**State Vs Babita  
FIR No. 871/2014  
PS Uttam Nagar  
U/s. 302/34 IPC**

**-2-**

**Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.**

Put up for receipt of reports and consideration of bail application for 15.06.2020.

  
**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Aman @ Chunnu  
FIR No. 296/2016  
PS Paschim Vihar East  
U/s. 302/449/411/392/120B/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Rakesh Sharma, Ld. Counsel for applicant/accused.  
SI Manoj Chahar from PS Paschim Vihar East present and files reply alongwith report regarding no previous involvement in any other criminal case.

Case file received by transfer vide order dated 10/06/2020 of Ld. ASJ-06, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Contd..2..



**State Vs Aman @ Chunnu**  
**FIR No. 296/2016**  
**PS Paschim Vihar**  
**U/s. 302/449/411/392/120B/34 IPC**

**-2-**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Aman @ Chunnu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report from the concerned Jail Superintendent not received.

**Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.**

Put up for receipt of report and consideration of bail application for 12.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manoj Chaudhary  
FIR No. 541/2017  
PS Ranhola  
U/s. 302/201/404/506/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manoj Chaudhary for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from SHO, PS Ranhola.

Contd..2..




PS Ranhola ... 1/506/34  
State Vs Manoj Chaudhary  
FIR No. 541/2017  
PS Ranhola  
U/s. 302/201/404/506/34 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

**Issue notice to the IO/SHO, PS Ranhola to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

Put up for receipt of report and consideration of bail application for 15.06.2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/10.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Avinash Chaube  
FIR No. 541/2017  
PS Ranhola  
U/s. 302/201/404/506/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Avinash Chaube for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from SHO, PS Ranhola.

 Contd..2..




State Vs Avinash Chaube  
FIR No. 541/2017  
PS Ranhola  
U/s. 302/201/404/506/34 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 04, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

**Issue notice to the IO/SHO, PS Ranhola to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

Put up for receipt of report and consideration of bail application for 15.06.2020.

  
**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vikash Kumar  
FIR No. 541/2017  
PS Ranhola.  
U/s. 302/201/404/506/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vikash Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from SHO, PS Ranhola.

Contd..2..



**State Vs Vikash Kumar**  
**FIR No. 541/2017**  
**PS Ranhola**  
**U/s. 302/201/404/506/34 IPC**

-2-

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

**Issue notice to the IO/SHO, PS Ranhola to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

Put up for receipt of report and consideration of bail application for 15.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Deva  
FIR No. 646/2014  
PS Mundka  
U/s. 302/411 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Deva for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, Jail No. 03, Tihar Jail, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

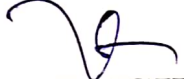
 Contd..2..

**State Vs Deva**  
**FIR No. 646/2014**  
**PS Mundka**  
**U/s. 302/411 IPC**

**-2-**

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 685 & 686 of 2020  
State Vs. 1. Pankaj Yadav & 2. Pintu Yadav  
FIR No. 381/2014  
PS Patel Nagar  
U/s. 302/394/34 IPC

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Atul Bansal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810148253 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

As per report received from concerned Jail Superintendent, the conduct of accused Pankaj Yadav in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules twice.

*Contd..2..*



*FIR No. 381/2014*  
*PS Patel Nagar*  
*U/s. 302/394/34 IPC*

--2--


Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of accused Pintu Yadav during his custody in jail.

As per record, accused Pintu Yadav is a **resident of Jharkhand**. Accused Pintu Yadav cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Pintu Yadav, his family as well as society that the accused stays in judicial custody for the time being.

Considering the unsatisfactory report of accused Pankaj Yadav from the concerned Jail Superintendent and the address of accused Pintu Yadav i.e. Jharkhand, the present interim bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
/ 08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 720/2020 & 723/2020  
State Vs. 1. Sudeep Kumar S/o. Sh. Dharampal  
2. Raman S/o. Sh. Vijay  
FIR No. 62/2018  
PS Rajouri Garden  
U/s. 302/147/149/120B IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pravesh Dabas, Ld. Counsel for applicant/accused.

This order shall deal with the applications filed U/s. 439 CrPC on behalf of applicant/accused 1. Sudeep Kumar & 2. Raman for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The case pertains to offence U/s.302/147/149/120B IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

 Contd..2..


--2--

**FIR No. 62/2018**  
**PS Rajouri Garden**  
**U/s. 302/147/149/120B IPC**

The present interim bail applications are, therefore, dismissed as not maintainable.

The present applications are disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused persons, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 707/2020  
State Vs. Aakash @ Mogli S/o. Sh. Subhash  
FIR No. 539/2016  
PS Rajouri Garden  
U/s. 302/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. D.K. Santoshi, Ld. Counsel for applicant/accused.  
Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Rajouri Garden.

The accused has been in J/c since 17/05/2019.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.



*Contd..2..*



*FIR No. 539/2016*  
*PS Rajouri Garden*

--2--

Accused Aakash @Mogli is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 605/2020  
State Vs. Yashu S/o. Sh. Rajbir  
FIR No. 375/2009  
PS Nangloi  
U/s. 302/120B IPC & Section 25 Arms Act.

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pradeep Khatri, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811981111 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

*Contd..2..*



*State Vs. Yashu S/o. Sh. Rajbir*      --2--

*FIR No. 375/2009*

*PS Nangloi*

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nangloi. As per report, accused Yashu has already been granted interim bail on multiple occasions on various grounds by the concerned trial court.

The accused has been in J/c since the year 2009.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Yashu is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.

*Contd..3..*



*State Vs. Yashu S/o. Sh. Rajbir*      --3--  
*FIR No. 375/2009*  
*PS Nangloi*

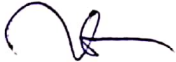
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Maan Singh @ Lala  
FIR No. 338/2016  
PS Nangloi  
U/s. 302/201/363 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sanjay Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810139700 called through mobile no. 9968507700 of Naib Court Sh. Dilawar Dabas.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Maan Singh @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..



**State Vs Maan Singh @ Lala**  
**FIR No. 338/2016**  
**PS Nangloi**  
**U/s. 302/201/363 IPC**


**-2-**

Police report received from Inspector Vipin Kumar alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

However, as per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on 16.09.2016.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent through Whatsapp to the counsel for applicant/accused.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 514 & 667 of 2020  
State Vs. Raj Kumar @ Ballu S/o. Sh. Ramashrey  
FIR No. 294/2017  
PS Mianwali Nagar  
U/s. 302/307 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ravi Soni, Ld. Counsel for applicant/accused.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for the applicant / accused.

This common order shall dealt with the applications filed U/s. 439 CrPC on behalf of applicant/accused Raj Kumar @ Ballu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail applications alongwith report regarding no previous involvement of the accused received from IO/SHO PS Mianwali Nagar.

*Contd..2..*



*FIR No. 294/2017  
PS Mianwali Nagar  
U/s. 302/307 IPC*

--2--

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Raj Kumar @ Ballu is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.



Contd..3..

*FIR No. 294/2017*  
*PS Mianwali Nagar*  
*U/s. 302/307 IPC*

--3--

The applications are disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel as well as private counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 716/2020  
State Vs. Sunil @ Teja S/o. Sh. Subramaniam  
FIR No. 29/2011  
PS Crime Branch West  
U/s. 186/307/353/34 IPC & Section 25/27 Arms Act.

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for  
the applicant / accused.

Private counsel for applicant/accused is absent.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sunil @ Teja for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The case has been investigated by Crime Branch, West District, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

*Contd..2..*





--2--

*FIR No. 29/2011*


*PS Crime Branch West*

*U/s. 186/307/353/34 IPC & Section 25/27 Arms Act.*

The present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused persons, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 726/2020  
State Vs. Manjit Dabas @ Kalu S/o. (not mentioned in the  
application)  
FIR No. 876/2017  
PS Ranhola  
U/s. 302/308/323/148/149/174A/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. D.V. Goel, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Manjit Dabas @ Kalu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, the accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/308/323/148/149/174A/34 IPC.

 Contd..2..


--2--

*FIR No. 876/2017  
PS Ranhola  
U/s. 302/308/323/148/149/174A/34 IPC*

As per application, the case pertains to offence U/s. 302/308/323/148/149/174A/34 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Since the present application is not fit for consideration by the Designated Court, case file/application be sent back to concerned Court of Ld. ASJ, West, on duty on emergency bail roster, for consideration on 11/06/2020.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
10.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI

State Vs Himanshu @ Mannu  
FIR No. 340/2020  
PS Nangloi  
U/s. 394/397/411/34 IPC


10.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajesh Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 8178514061 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Himanshu @ Mannu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

 Contd..2..

**State Vs Himanshu @ Mannu**  
**FIR No. 340/2020**  
**PS Nangloi**  
**U/s. 394/397/411/34 IPC**

**-2-**

The accused has been in JC since 13.04.2020, i.e., for a period lesser than six months for the offence u/s 394/397/411/34 IPC, which is not lesser in gravity than offence under Section 307 IPC, in terms of punishment prescribed.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent to Ld. counsel for applicant/accused as prayed for, on his Whatsapp.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 405/2020  
State Vs. Pankaj Verma S/o. Sh. Sadan Prasad  
FIR No. 648/2017  
PS Ranhola  
U/s. 302/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for  
the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pankaj Verma for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Ranhola.



*Contd..2..*

*FIR No. 648/2017*

--2--

*PS Ranhola*

*U/s. 302/34 IPC*

Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

TCR seen.

The accused has been in J/c since the year 2017.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Pankaj Verma is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 11/07/2020, whichever is earlier.

*Contd..3..*



*FIR No. 648/2017*  
*PS Ranhola*  
*U/s. 302/34 IPC*

--3--

The application is disposed of accordingly.

TCR be sent back to the concerned court with copy of this order.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**

**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 600/2020  
State Vs. Shailesh S/o. Sh. Parsu Ram  
FIR No. 525/2020  
PS Paschim Vihar West  
U/s. 363/354 IPC & Section 8 POCSO Act

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.P. Sarwan, Ld. Remand Advocate from DLSA for the applicant / accused.

SI Pradeep Kadian is present on behalf of IO and files the report.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Shailesh for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The present case pertains to FIR No. 523/2020, dated 14/05/2020, U/s. 363/354 IPC and Section 8 POCSO Act.



**Contd..2..**

*FIR No. 525/2020*

--2--

*PS Paschim Vihar West*


*U/s. 363/354 IPC & Section 8 POCSO Act*

The applicant/accused has been in J/c for even lesser period than one month. The case is still under investigation at the preliminary stage.

The present application is not found covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 505/2020  
State Vs. Faizan Ahmed S/o. Kamil Ahmed  
FIR No. 372/2018  
PS Nangloi  
U/s. 498A/304B/377 IPC

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rishabh Jain, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Faizan Ahmed for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, the applicant/accused Faizan Ahmed has been in J/c since 02/10/2018 i.e. for the period lesser than two years for the offence U/s. 498A/304B/377 IPC, that is not lesser in gravity than the offence of murder, punishable U/s. 302 IPC. Upon this consideration, the present application is not found covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

*Contd..2..*



*State Vs. Faizan Ahmed S/o. Kamil Ahmed --2--*  
*FIR No. 372/2018*  
*PS Nangloi*

The present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 722/2020  
State Vs. Abhishek Bhardwaj S/o. Sh. Anil Kumar Pathak  
FIR No. 1763/2015  
PS Rajouri Garden  
U/s. 302/201 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Archana Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at her mobile no. 9650630011 called through mobile no. 9968507700 of Court Naib Court Sh. Dilawar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



*Contd..2..*

*FIR No. 1763/2015*  
*PS Rajouri Garden*  
*U/s. 302/201 IPC*

--2--

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Abhishek Bhardwaj for extension of interim bail for a period of two months.

Reply received from IO and is perused.

Accused Abhishek Bhardwaj was earlier granted interim bail of 15 days i.e. till 13/06/2020 by this court on 29/05/2020. Order dated 29/05/2020 is perused.

Considering the reason the accused was earlier granted interim bail and the current prevailing situation, the interim bail of accused Abhishek Bhardwaj is further extended for a period of 30 days on the bail bond already furnished by him before the Jail Superintendent/Duty Magistrate/concerned Magistrate. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

Accused/applicant Abhishek Bhardwaj shall surrender before the concerned Jail Superintendent on 14/07/2020 before 05:00pm.

*Contd..3..*



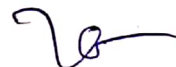
*FIR No. 1763/2015*  
*PS Rajouri Garden*  
*U/s. 302/201 IPC*

--3--

Copy of this order be sent dasti to Ld. Counsel for accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for intimation.

The application is disposed of accordingly.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 345/2020  
State Vs. Rahul Kumar S/o. Sh. Ram Kumar  
FIR No. 41/2017  
PS Paschim Vihar East  
U/s. 302/201 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sandeep Kumar and Sh. Pawan Kumar, Private  
counsel for applicant/accused.

SI Sharwan Kumar, PS Paschim Vihar East is present  
and has filed report.

The previous similar application of this accused has been  
recently dismissed by this court on 03/06/2020.

At this stage, Ld. Counsel for accused Rahul seeks to  
withdraw the present application.




Contd..2..

*FIR No. 41/2017*  
*PS Paschim Vihar East*  
*U/s. 302/201IPC*

--2--

In view of statement of Ld. Counsel for applicant/accused on the application, the present application for grant of interim bail is hereby dismissed as withdrawn.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**10.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 603/220  
State Vs. Amit @ Meeta  
FIR No. 585/2016  
PS Ranhola  
U/s. 302/404/34 IPC

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Akshay Shokeen, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811508020 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



*Contd..2..*

*FIR No. 585/2016  
PS Ranhola  
U/s. 302/404/34 IPC*


--2--

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules thrice, because of which the present application is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. For this reason, the present application cannot be dealt with by this Court.

However, since this accused has sought interim bail on the ground of paralysis attack to his aged mother, the present application may be heard by the Roster Court of Ld. ASJ, West.

Since the present application is not fit for consideration by the Designated Court, case file/application be sent back to concerned Court of Ld. ASJ, West, on duty on emergency bail roster, for consideration on 11/06/2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
10.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chanderpal  
FIR No. 585/2017  
PS Ranhola  
U/s. 302/34 IPC**

10.06.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Rajendra Prasad, Ld. Remand Advocate from DLSA  
for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chanderpal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from the concerned SHO.

**Contd..2..**





**State Vs Chanderpal**  
**FIR No. 585/2017**  
**PS Ranhola**  
**U/s. 302/34 IPC**

**-2-**

**Issue notice to SHO, PS Ranhola to appear in person alongwith report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

**Report regarding good conduct of applicant/accused from the concerned Jail Superintendent has already been received.**

**Put up for consideration of bail application on 15.06.2020.**



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/10.06.2020**